TO BE PUBLISHED IN GAZETTE OF INDUA EXTRA-ORDINARY PART-III SUB-SECTION (2)

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 2nd Jan., 1987

NOTIFICATION

INCOME-TAX

- S.O.: In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-
 - 1. (1) These rules may be called the Income-tax (2) 100 (Amendment) Rules, 1987.
 - (2) They shall come into force on the 1st day of April, 1987.
 - 2. In Appendix-II of the Income-tax Rules, 1962, for Form Nos 1,2,3, and SA, the following Forms shall be substituted, namely:-

11

FORM NO.1

	* *********		
IMCOLE-TAX ACT, 1961 RULE 12(1)(a)	REFURN OF INCOME (For companies other than these claiming exemption under section 11- All Parts and Annexures must be filled in. If any Part or Annexure does not apply, please mention "Not applicable".)		FOR USE IN INCOME-TAX OFFICE ward/Circle Receipt No
Name in block	letters		Permanent Account No.
Address in blocated Telephone No			Assessment year I q
State whether: (i) Residen following	t/Non-resident /TUse the og codes: Resident- o l. Hon-resident-02_7		
(1i) Catego	ry of company (Use code, see Note 1))	

(vii)	this return has been furnished with the statutory time limit -	nin	• Yes/No
	If the answer is in the negative, please state whether application in Form No.6 was furnished		Yes/No.
	Date of furnishing Form No.6.		1 - 1 - 1 - 1 - 1 - 1
(viii)the company has been assessed to tax in any earlier assessment year -		Yes/No.
(ix)	the company is liable to pay sur-tax. If so, the date of furnishing the sur-tax return.		Yes/No.
	PART I STATEMENT OF TOTAL INCOME INCOME OF OTHER PERSONS IN ASSESSEE'S TOTAL INCO	INCLUDI	
	HEAD OF INCOME	CODE	INCOME/LOSS (Rupees) (If nil, write 'nil')
1.	INTEREST ON SECURITIES (See	120	
2.	INCOME FROM NOUSE PROPERTY (See Note 8)	130	
<u>۽</u>	PROFITS AND GAINS OF DUSINESS OR PROFESSION. (See Note: 9 to 12) /Income/loss from (a) Share in profits of profits of a registere senarately against firm (a),(b),(c) & (6)// (Annexure-A)	.	
	Goes man he indicated	1	11

***************************************				,	
FEA	D 01	F INCOLE	COD	Ξ	IMCOME/LOSS (Rupees) (If nil, write 'nil')
	(b)	Share in profits of an unregistered firm or association of persons / Annexure A /	142		
(Loss/may be ixcicated by	(c)	Any sum received in respect of a discontinued business or profession (Section 176)	144		
	(č)	Business or profession /exclusive of items (a), (b) and (c)//Sec Lotes 9 to 12/	143		
4. CAPITAL GRIM Zannexure 10 2018 See Fote 13	到/	(a) Relating to short- term capital assets	151		
	**	(b) Relating to other capital assets (i) Lands or buildings or any rights therein,	153		
		(ii) Gold, bullion or jeveller.	154		
		(1ii) Other assets. (Give details)	153	:	
5. INCOME FROM (Sec Note			164		
		(b) Dividends	161	1	
-		(c) Intorest	162		<i>,</i>
		(a) Other items	168		
Aggregate of	it	ens 1 to 5	100		
7. Decuet: (a)	6210 11011	Deorbed losses/allowances unbt forward from earlier re under rections (f (1)/4)/06(1)(in) & 78 to 79	211	-	

	HEAD	OF INCULE	CODE		INCONZ/LOSS (Rupees)
٥.	Less: Deduct:	ions under Chapter VIA(Part I	I) 2	po	
10	TOTAL IFOOE	ZAs rounded off to the neares multiple of ten rupess-sect: 280AZ	st ion		
		(c) in figures	3	фo	į,
		(b) in words	×	ŻX.	
11.	incore arisi	Sec in items 1 to 5 being as to any other person as in sections 60,61,66.	1	.71	

FART II DEBUCTIONS UNDER CHAFTER VIA (See Note 10)

ZFlease attach audit reports/certificates, whosever required xby or under the Act, in respect of the following deductions Z

	Particulars	Section	Coĉe	fyi amo	li- ng unt poes)	Coće	Amount of Geduction (Hupess)
	Donations to cortain funds, chairtable institutions etc.	80g _	042			242	
ς.	Denations for selentific research or rural development	SOGGA	048			240 ·	
3.	Profits and gains from newly established industrial under- takings or botal business in backward areas.	80HE	044			244	
4.	Profits and gains from newly established small-scale industrial undertakings in certain areas.	AFEOS	045			245	
€.€	Frofits and gains from project outside India.	воны	046			24G	
6.	Profits derived from exports.	EOITHC	047			247	
4	Profits and gains from newly established industrial under- takings or ship or botel business.	E01	051			f.51	
					į	-	

					Ų			
	,		Section	Code	ing	lify- amount pecs)	Code	Amount of deduction (Rupees)
^	Inter-corporate dividends		801;	071			271	
	Royalties from foreign enter- proses, etc.		80-0	074			274	
10.	Other deduction, if any (Please specify).			% 3			2ව ල	
				(A)				
	Total	,						
	Total amount of deduction carried to item 9 of Part I (See Note 10).		-			, , , , , , , , , , , , , , , , , , , ,	200	
	The state of the s		ļ. 	<u></u>	ļ			

PART III STATEMENT OF TAXES

	Code		Amount (Rupees)
1. TAX OF TOTAL IFCOME	310	Date of payment	Amount-Paid (Rupees)
PREPAID TAXES			· ·
2. Tax deducted at source (Attach certificates)			
(i) Interest on securities	348		
(ii) Other interest	343		
(jii) Dividends	344	1	1
(iv) Other income (Please specify)	340		
TOTAL	340		

	(6 - ·		
_	! •	Code	Date of payment	Amount paid (Rupees)
Adva (Att	ence tax paid (ach challan) (i) 1st Instalment	351 .		
	(ii) Sno Instalment	352	-	
	(iii) 3rd Instalment	3 55	1	
	on self-assessment tach challan)	383	!	
(Ple	er Prepaid tax sase specify and enish proof)	339		
5. Tota	al of iters 2 to 5	330		
7. Tax	payable or refund due /Item 1 minus item 6- If item 6 is more than item 1, put a minus sign to indicate refund due_/	360		
		Code	i	Date
√ Date or (es of filing of statements estimates of advance tax.			
(1)	Form No.28A/Date of order under section 210.	355		e1 - e
(::)	Form No.29-First time	356		
(iii)	Form Ko.29-Second time	357		[61]
(iv)	Form Mo.29-Third time.	355		

VERIFICATION.

(name in full and in block	lettors)
*son/daughter/wife of Shri	
being the	solemnly declare company)
that to the host of my knowledge and belief the given in this return and the annexures and static is correct and complete and that the amount and other particulars shown therein are thuly to the previous year(s) relevant to the assess	tements accompanying of total income stated and relate
I further solemnly decaare that during the sai	d previous year(s)~
(a) no other income accrued or arose to by the company from any asset held i company or in the name of any other	n the name of the
(b) there is no other income, including other person, in respect of which the chargeable to tax under the Income-t	e company is ax Act, 1961.
* further solemnly declare that during the sai	d previous year(s)-
(a) no other income accrued or arose to by the person in respect of whose to company is assessable from any asset of the person in respect of whose to company is assessable or in the name person;	tal income the held in the name tal income the
(b) there is no other income, including person in respect of which the perso whose total income the company is as chargeable to tax under the Income-t	n in respect of essable is
I further declare that in my capacity as	(designation)
I am competent to make this return and verify	it on behalf
of the company.	1
Place	
Date	** Signature
*Strike out whichever is not applicable.	
	·

**Mefore signing the declaration, the signatory should satisfy himself that the return and the accompanying annexures and statements are correct and complete in all respects. Any person making a false statement in this return of the accompanying annexures or statements will be liable to prosecution under section 277 of the Income-tax Act, 1961, and on conviction be punishable under that section with regorous imprisonment and with fine.

ANNEXURE A
PROFITS AND GAINS OF BUSINESS OR PROFESSION

CHARE FROM A FIRM OR ASSOC	21 A 71 O E O	PERSONS	<u> </u>	· · · · · · · · · · · · · · · · · · ·
Pillito I IIO, A I IIII OII IIOO	Code	Business(oth than specula on) and pro- scion. (Rupees)	iti/-	Speculation business (Rupees)
A. Registered firms (PAN)				
l. Amount of share in profit/loss	531		534	
2. Deduct (Add, if the above figure is a loss) expenses claimed (Give details)	532	•	535	·
3. Met profit/loss, carried to item 3(a) in Part 1.	508	• 9	50°C	
3. Unregistered firms/ association of persons (PAH)				
<pre>1. Amount of share in profit/loss</pre>	541		544	·
2. Deduct (ACC, if the above figure is a loss) expenses claimed (Give details)	542		545	
3. Net profit/loss carricd to item 3(b) in Part 1	543		546	

ANNEXURE B

AMOUNTS DEDUCTED IN COMPUTING INCOME FROM PROFITS AND GAINS OF BUSINESS OR PROFISSION.

væl NO.	TAL FARTICU AA RS	SECTION	CODE	AMOUNT (Lipples)
1.	Depreciation	32	430	
2.	Investment allowance	32A	441	
3.	Investment deposit account (Attach certificate)	32A5	4.56	
4.	Expenditure on scientific research	35	442	
5.	Payments to associations and institutions -			
	(a) for carrying out rural develop- ment programmes.	350CA	444	
	(b) for carrying out programmes of conservation of material resources.	350CB	445	
6.	Amortisation of preliminary expenses.	351	452	
7.	Entertainment expenditure	37	459	
8.	Other deductions (See Note 90)			
		.		!
		į.		
1				

ANNEXURE C

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(See Note 15)

F. Particulars		Code	Amount (Rupecs)
Capital gains relating to chort-term capital assets. Less: Amount exempt under sec.54B or 54D		551 552	
Net amount carried to part (a) ditem 4 in Part I.		151	
Capital gains relating to capital assets other than short-term capital assets.		555	
Less: Amount exempt under section 53,54B, 54D or 54E.		556	
Balance		557	
Add: Amount deemed to be income chargeable upder the head "capital gains" - section 54E(2)		553	1
Net amount carried to part (b) of item 4 in Part I.		XXXX	,
	<u></u> î	· - · · · ·	

APPLEXURE D

Statistical data based on balance-sheet, profit and loss accounts, etc.

	·
Parliculars	Code Amount (Rupees)
1. Paid up capital - Equity	815
Total .	S12
2. Reserves	213
3. Borrowings.	816
4. Written down value of plant and machine	ery 811
5. Sales/turnover	621
6. Profits before tax as per profit and loss account or income and expenditure account.	822
Dividencs declared.	823
S. Expenditure of the type referred to in section 40A(12)	487
9. Double taxation relief -	371
Section 90	Santa
section 91	372
10. State whether a manufacturing concern	- Yes/No.
· a trading concern -	Yes/No.
11. Please mention the principal products manufactured or traded.	

ROTES

- 1. For indicating category of company, please use the following code numbers:
 - A domestic company in which public are -12 substantially interested.

-13

A compartic company which is not a company in which the public are substantially interested and which is not a trading

A company other than an domestic company.

-15

- 2. 2. A statement showing computation of income under each head of income along with particulars of statements and documents mentioned in the notes below may be furnished with the return of income.
 - the case of a partner/member of a firm/ acsociation of persons (AOP), attach a statement showing the name and address of the firm/AOP and the name, address and individual share of each partner/member, and permanent account number of the firm/AOP.
- 4. In the case of a trustee of or agent for any other person, attach statement showing the names and addresses of such other persons.
- 5. In case the assesses has paid during the previous year, rent, commission, royalty or brokerage or any annuity (not being an annuity assessable under the head "Salaries") exceeding one thousand rupees, attach separate statements (according to nature of payment) the names and addresses of the payees and the amounts paid. If any payee is a non-resident, indicate whether tax has been deducted at source and paid to the credit of the Central Government. Also, please attach statement containing names of persons and gross amounts in cases of sales and purchases exceeding [15.10,000/- in value.
- 6. If the astersee is liable to deduct tax at source der sections 192, 193, 194, 194A, 194B, 194B, 194C, 4D or 195 please state whether the prescribed returns have been furnished to the Income-tax Officer concerned and the dates of furnishing of the returns.
- 7. INTEREST ON SECURITIES: General particulars -
 - (i) Particulars of securities; (ii) Face value; (iii) Gross amount of interest due or received during the year (give separate details regarding Government securities, and debantures and other securities); (iv) Amount of tax deducted at source; (v) Remarks, e.g., in the case of a tax-free security, enter the work "Tax-free".
- S. INCOME FROM HOUSE PROPERTY: General particulars;
 - Location of the property; (ii) Annual municipal valuation; (iii) Amount for which the property might reasonably be accepted to let from year to year of whether the property is let and annual rent received or receivable exceeds the said amount, such rent.

9. PROFITS AND GAINS OF BUSINESS OR PROFESSION

A. General Particulars:

- (i) Name in which business or profession is carried on; (ii) Address of principal place of business of profession; (iii) Names and addresses of branches; (iv) Mature of business or profession; (v) Method of accounting; please state whether Mercantile/cash/mixed; (vi) Method of stock valuation.
- B. Particulars in respect of depreciation allowance, investment allowance and investment deposit account:
- (i) Description of assets (in respect of building please indicate whether the building is taken on lease or owned by the assessee); (ii) Written down value of existing assets; (iii) Actual cost of assets acquired during the previous year; (iv) capital expenditure on additions or alterations; (v) Amount of moneys payable and scrap value in respect of assets sold, discarded, demolished or destroyed; (vi) Amount on which depreciation is allowable / total of items (ii) to (iv) exclusive of amounts relating to assets referred to in item (v) / (vii) Rate of depreciation; A(A) Total number of days worked double shift and trip le shift (to be furnished only if extra shift allowance is claimed); (x) Depreciation claimed (show separately initial Lag depreciation, normal depreciation, extra depreciation, additional depreciation and extra shift allowance); (xi) Total depreciation; (xii) Investment allowance claimed (inducate rate); (xiii) Investment deposit account. (date of deposits)

Remarks: (Please indicate the amount of initial depreciation, investment allowance of development restor allowed in respect of the assets in an earlier year).

C. In item 8 of Annexure B, please indicate the deductions claimed under the following provisions. (Flease use codes).

	Provisions	Section	Cocc
(호)	Development allowance	33A	448
(ii)	Tea development account	. BASE	457
(iii)	Rehabilitation allowance	33∄	462
(iv)	Expenditure on acquisition of patent rights or copy- rights	35A	449
(v)	Empenditure on know-how	3513	468

	Provisions	Section	Coâe
(vi)	Expenditure on prospecting for certain minerals.	35E	458
(vii)	Bonus or commission to employees.	36(1)(ii)	4 68
(viii)	Interest on borrowed capital.	36(1)(111)	469
L(ix)	Bad debts.	36(1)(vii)	475
(x)	Provisions for bad and doubtful debts in the case of banks etc.	36(1)(viia)	<u>4</u> 76
(xi)	Special reserves created by financial institution	36(1)(viii)	477
(xii)	Special reserves for banking companies engaged in operations outside India.	36(1)(viiia)	478
(xiii)	Expenditure on promotion of family planning amongst employees.	36(1)(ix)	479
(viv)	Expenditure on -		
	(a) advertisements.	37	482
	(b) travelling	37	483
10.	Documents/information material to	computation of	

- 10. Documents/information material to computation of income.
 - A statement indicating the manner in which the aggregate amount of deduction has been restricted I. under section 80VVA should be attached.
 - II. Please attach:

account/any other

similian account,

and balance

(i) Copies of manufacturing account and/or trading account / recast, if necessary, to show opening stock, purchases (less returns), sales (less returns), and closing stock / (ii) Profit and loss count/ (iii) If accounts have been audited attach inche and expenditure copy of the auditor's report; (iv) If the accounts are audited under section 44AB, the report of the said audit together with the requisite particulars; (v) If an audit

of cost accounts of the company has been conducted under section 2303 of the Companies Act, 1956 (1 of 1956) a copy of the additor's report; (vi) The report of the accountant relating to deduction under section SOHHC; (vii) Copies of

personal accounts of the directors. (viii) Report of the accountant in respect of deduction under section SEAF, if any.

- 111. Additional information by companies engaged in contract work as under:
 - (i) If the value of material supplied by the person with whom the contract was made, or the amount of security ecposit (out of payments due for work done) retained by him, has not been included in the gross receipts shown, please attach a statement showing the value of materials and amount of security deposits; (ii) Please attach a statement indicating as to whether information regarding building or supply contracts has been furnished to the Incometax Officer concerned under section 285à.
- IV. Additional information to be furnished by producers of cinematograph films: Please indicate whether the statement of payment to persons engaged in the production of cinematograph films have been delivered to the Income-tan Officer concerned under section 2053.
- 11. Particulars of any reserve expenditure which is not allowable under section 28 to 44D
- 12. A dealer, broker or agent or any person, concerned in the management of a stock or commodity exchange should furnish a statement of the names and addresses of all persons to whom he or the exchange has paid in the previous year any sum or aggregate sums: (a) in excess of B.2,000 by way of "difference". and (b) in excess of B.10,000 in connection with the transfer, whether by way of sale, exchange or otherwise of assets; or on whose behalf or from whom he or the exchange has received any such sum, together with particulars (amount, date, etc.) of all such payments and receipts.
- 13. Capital gains: General particulars
 - (i) Description of assets (in the case of immovable property, please indicate the location); (ii) Date of acquisition; (iii) Date of transfer; (iv) Hame and address of the transferee (please indicate relation—ship or connection, if any, with the acsessee).
- 14. Dividend Income received. Statement of dividends
 - (i) Name of the company; (ii) Number of shares; (iii) Gross amount of dividends; (iv) Tap deducted at source.

- 15. In the case of a company, other than a foreign company which has not made the prescribed arrangements for the declaration and payment of dividends within India, the following particulars regarding dividends declared may be furnished in a separate statement, namely:-
 - (a) date of annual general meeting before which the accounts of the previous year were laid (if held before furnishing this return); (b) amount of dividend declared at the said general meeting; (c) amount of dividends declared, distributed or paid during the previous year; (i) dividends declared at the annual general meeting held on...., (ii) deemed dividends within the meaning of section 2(22), (iii) interim dividends section 5(b).

	RETURN OF IN	ME ;	'AX OFFICE
INCOME-TAX ACT, 1961 RULE 12(1) (b)(i)	For assessaes (other the companies and those clain examption under section whose total income incluse "Profits and gains of but ness or profession". All parts and Annexures must filled in. If any Part Annexure does not apply, please mention "Not applicable"	ming 11) des si- l be or	Ward/CircleReceipt No
ne in bloc	ck letters		Ward/Circle
Office addre	ess in block letters	1	1 9 -
	address in block letters		revious year(s)
Telephone No	0.		anding on
Status (Use	e Coda, see Note 1)		
State whath	er:- Resident/Non-resident/Not ordi resident (Use the following co Resident-D1, Non-resident-D2, Not ordinerily resident-D3)		
(ii)	this is a revised return	,	Yes/No
	If so, please state the receip number and the date of furnish the previous return	ing	Receipt No
(iii)	this is a return furnished in panse to a notice under section		Yes/No
(iv)	thiswa return furnished under section 139(48) in respect of political party		Yes/No
(v)	this return includes a share in profits of a firm	in	Yes/No
(vi)	this is a return furnished in support of a claim for refund under section 237		Yes/No
(vii)	this return has been furnished within the statutory time limi		Yes/No
	If the answer is in negative, state whether application in a No.6 was furnished. Date of furnishing Form No.6		Yas/No

PART I

STATEMENT OF TOTAL INCOME INCLUDING INCOME OF OTHER PERSONS INCOME IN ASSESSEE'S TOTAL INCOME AND NET AGRICULTURAL INCOME

IN CUPIE		1	
HEAD OF INCOME		CODE	INCOME/LOSS (If nil, write "NIL") (Rupees)
SALARIESSee Annexure A a	and Notes 8 and 9	110	
INTEREST ON SECURITIES (See	Note 10)	120	
INCOME FROM HOUSE PROPERTY	See Annexure B and Note 11_	130	
PROFITS AND GAINS OF BUSINESS OR PROFESSION / Income/loss from specu- lation business to be stated separately against items a), (b), (c) and (d). //	(a) Share in pro- fits of a registered firm(Annex- ure C) (b) Share in pro-	141	
(Loss may be indicated by a minus sign)	fits of an un- registered firm/ AOP/BOI. (Annexure C)	142	
	(c) Any sum received in res- pect of a dis- continued busi- ness or profe≤≤10 section 476	144	
	(d) Business or profession / ex- clusive of items (a), (b) and (c)	\	

	HEADS OF INCOME	CODE	INCOME/LOSS (if nil write "NIL") (Rupees)
5.	CAPITAL GAINS		
	(a) Relating to ahort-term capital assets.	151	
	(b) Relating to other capital assets.		
	(i) Lands or buil- dings or any rights therein.	152	
	<pre>(ii) Gold, bullion or jewellery</pre>	154	
	(iii) Other assets. (Give details)	153	
5.	INCOME FROM OTHER SOURCES (See Note 16)		
	(a) Winnings from any lottery, horse race etc. (section 11588)	164	
	(b) Dividends	161	
	(c) Interest	162	
	(d) Other items	169	
	Total _sum of items (a) to (d)_/	160	
7.	Aggragate of items 1 to 6	100	
8.	Deduct: (i) Unabsorbed losses or or allowances brought forward from earlier years under section 32(2), 35(4) and 72 to 78 Unabsorbed	211	
	(ii) \investment allowance/ development allowance under section 32A(3)/ 33A(2)	212	

	ļ.	
HEAD OF INCOME	CODE	INCOME/LOSS (Rupses) (If nil, write "NIL")
9. GROSS TOTAL INCOME	220	
0. Less- Admissible deductions under Chapter VIA (Part II)	200	
11. TOTAL INCOME _ As rounded off to the nearest multiple of ten rupees - Section 2884 /		
(a) in figures	300	
(b) in words	xxx	
12. NET AGRICULTURAL INCOME	580	
13. Income included in items 1 to 6 being income arising to spouse/ minor child/son's wife/son's minor child or any other person as referred to in Chapter V of the Act.	191	

PART II

DEDUCTIONS UNDER CHAPTER VIA

Please attach audit report/certificates wherever required by or under the Act, in respect of the following deductions

PARTICULARS	Section	Code	Qualifying amount (Rupses)	Code	Amount of deduction (Rupees)
1. Payment made to Life Ins- urance Cor- poration etc. (i) Life ins- urance pre-	800	B 31		231	
mium (ii) Provident fund.		032		232	
(iii) Others (#lesse specify)		039		239	

н	Particulars	Section	Code	Qualify- ing amount (Rupass)	Code	Amount of deduction (Rupees)
2.	Investment in certain new shares	80CC	035		235	
	Premium maid to GIC for medical insurance	800	036		236	
4.	Donations to certain funds, charitable institutions, etc.	80 G	D42		242	
5.	Payment made as house- rent.	808G	043		243	
6.	Profits and gains from newly established industrial undertaking or hotel business in backward areas.	80HH	044		244	
7.	Profits and gains from newly established small-, scale industrial under-taking in certain areas.	ВОННА	045		245	
8.	Prorits and gains from projects outside India.	винов	046		246	
9.	Profits derived from exports.	воннс	047		247	
10.	Profits and gains of newly established industrial undertakings, ship or hotel business.	801	051		251	
11.	Dividend, interest income	80 L				
	(i) Interest on securities		063		263	
	(ii) Dividend		064		264	
	(iii) Dividend on units		065		265	
	(iv) Bank interest		066	1	266	İ

		Saction	Code	in am	alify- g ount pees)	Code	Amount of ds- duction (Rupess)
	ociaties	80P	087			287	
13.	Professional income of authors of text books in Indian languages.	80QQA	076			276	
14.	Remuneration from certain foreign sources in the case of professors, teachers, etc.	808	.077			277	
15.	Professional income from foreign sources in certain cases.	SORR	878			278	
16.	Remuneration received for services rendered outside India	80RRA	081		-	281	
<i>y</i> .	Long-term capital gains	80T	082			282	
18.	Out of total income of totally blind or physically handicapped resident persons.	800	083			283	
19.	Other deduction, if any, please specify.		089		,	289	
20.	Total amount of deductions carried to Item 10 in Part I					200	

PART III STATEMENT OF TAKES

	Particulars	Code	_		Amount (Rupees)
1.	Tax on total income	310			
<i>c</i> .		Code		of pay- ment	Amount paid (Rupees)
	Prepaid taxes			!	
. 73	Tax deducted at source (Attach certificates)				
	(i) Salaries	341		:	
	(ii) Interest on r. securities	342			
	(iii) Other interest .	343) , ,	-
	(iv) Dividends	344)	
	(Please specify)	349		i.	
	Total	340		1	
	Advance tax paid (Attach challans)		:		
- 8	(1) 1st Instalment	351		1	
	(2) 2nd Instalment	352			
	(3) 3rd Instalment	353	; 	! 1 2	
•	Tax on self-assessment (Attach challan)	333			,
	Other prepaid tax if any (Please specify and furnish proof)	339	:	, , , , , , , , , , , , , , , , , , ,	
	Total of items 2 to 5	330			
7.	Tax payable or refund due /Item 1 minus item 6 - ifitem 6 is more than item 1, put a minus sign to indicate refund due/	360			
	Dates of filing of statement or estimates of advance tax				
	(i) Form No.28A/Date of order under section 210	355		ााना	-191
	(ii) Form No.29-First time	356			

VERIFICATION

I,	 • • • • • •	• • • • • • • •	••••••
		_	

(name in full and in block letters)

*son/daughter/wife of....., solemnly declars that to the best of my knowledge and belief, the information given in this return and the annexures and statements accompanying it is correct and complete that the amount of total income and other particulars shown win are truly stated and relate to the previous year(s) relevant the assessment year 19.....19...

- *I further solemnly declare that during the said previous year (s)-
 - (a) no other income accrued or arose to or was received by me from any asset held in my name or in the name of any other person;
 - (b) there is no other income, including income of any other person in respect of which I am chargeable to tax under the Income-tax Act, 1961.
- *I further solemnly declare that during the said previous year(s)-
 - (a) no other income accrued or arose to or was received by the person for and on whose behalf this return is furnished/the person in respect of whose total income I am assessable, from any asset held in the name of the person for and on whose behalf this return is furnished/the name of the person in respect of whose total income I am assessable, or in the name of any other person;
 - (b) there is no other income including income of any other person in respect of which the said person is chargeable to tax under the Income-tax Act, 1961.

I further declare that	I am making this return and that I am competent	in my capacity as to make this return
(designation) and verify it.		

Place	**(Signature)
Date	

- * Strike out whichever is not applicable.
- ** Before signing the declaration, the signatory should satisfy himself that this return and accompanying annexures and statements are correct and complete in all respect. Any person making the false statement in the return or accompanying annexures or statements shall be liable to presecution under section 277 of the Income-tax Act, 1961, and on conviction be punishable

ANNEXURE -A

SALARIES

A	Income from salaries received from	Go	Vernme Vernme	nt	
	Particulars	C od		Amount	(Rupees)
•	Salary	50			
)	Income in respect of other salarie	s 1	;		
	Particulars	Cod		Amount	(Rupess)
1.	Salary	50	2		······································
2.	Other cash allowance/payments to the extent these are not exempt from tax				
	(i) House rent allowance	51			
	(ii) Conveyance allowance	51:	2		
	(iii) Entertainment allowance	51	3		
	Total	51	þ [
3.	Value of parquisitas provided by employer				
	(i) Free or concessional accommodation- section 17(2)(i) and (ii)	52)		•
	<pre>(ii) Free or concessional benefits/ amenities - section 17(2)(iii)</pre>				
	(a) conveyance - rule 3(c)	52	1		
	(b) Cas, electricity, water - rule 3(d)	52	3 		
	(c) Domestic or personal services	52	1		
	(d) Personal travelling	52	i[
	<pre>(e) Any other items (Give details)</pre>	52	9		
	(iii) Payment by employer in respect of	.	ř		,
	children's aducation, income tax, etc.) and sums payable by employer for life insurance or annuity-section 17(2)(iv) and (v)	52	5		
	Total (i), (ii) ana (iii)				
	Profits in lieu of or in addition to salary or wages and any other income chargeable under the head "Salaries" (Give details)	52			
5.	Total of items 1 to 4	52	o		

	Particulars	Code	: Amount (Rupses)
6.	Gross income assessable under the head "Salaries" (A+B)	505	•
	Deductions in respect of		·
	(a) Standard deduction-section 16(i)	411	
	(b) Entertainment allowance section 16(ii)	412	
	Total of sub-items (a) & (b)	410	
8.	Net income assessable under the head "Salaries" carried to item 1 in Rart I	110	· ;
	ANNEXURE - B INCOME FROM HOUSE PROPE	RTY	
	Particulars	Code	Amount (Rupees)
1.	Net chargeable income from self- occupied property (Sem Note 11)	131	
2.	Net chargeable income from other properties.	132	
3.	Total net chargeable income carried to item 3 in Part I	130	
	- <u> </u>		

PROFITS AND GAINS OF BUSINESS OR PROFESSION

1.	SHARE FROM A FIRM OR ASSOCIATE	ION OF	PERSONS	OR BOD	Y OF IN	DIV IOUALS
		Code	Business (other to speculate and profession. (Rupees)	an)	Code	Speculation business (Rupees)
A.	Registered firms.	,				
	1. Amount of share in profit/loss	531			534	
	 Deduct (Add, if the above figure is a loss) expenses claimed(give details) 	532			538 5	35
	 Net profit/loss carried forward to item 4(a) in Pert I. 	533			536	
Ĭ.	Unregistered firms/Associ- ations of persons/bodies of individuals.					
	 Amount of share in profit/loss 	541			544	
	 Deduct (Add, if the ebove figure is a loss) expenses claimed (give details) 	542		٠	545	· .
	 Net profit/loss carried to item 4(b) in Part I. 	543			546	
2.	In the case of a firm, additional formula form			on sho	uld be	
St. N	o. ITO Assessing P.A.No. Name the Partner(s) of the Partner(s) Partner(s) Partner(s)	₃ ′	Share of profit Ration	paid	to pain er() to par	d saion paid to t- partner
				1	ner	(5)
	· •	- 1		I		

ANNEXURE O

AMOUNT DEDUCTED IN COMOUTING INCOME

AMOUNT DEDUCTED IN COMPUTING INCOME FROM PROFITS AND GAINS OF BUSINESS OR PROFESSION

≩.No.	PARTICULARS	Section	Code	Amount (Rupees)
	Depreciation	32	430	
2.	Investment allowance	328	441	
3.	Investment deposit account (attach certificate)	3248	456	
4.	Development allowance	338	448	
5.	Tes Development Account	33 A B	45?	
6.	Expenditure on scientific research	35	442	
7.	Payments to associations and institutions.			
	(a) for carrying out rural development programmes;	35CCA	444	
R.J.	(b) for carrying out programmes of conservation of natural resources.	35008	445	
	Amortisation of preliminary expenses	350	452	
9.	Expenditure on prospecting for certain minerals.	35 🖟	458	
10.	Entertainment expenditure.	37	459	
11.	Other deductions (See note 128)			
	<u> </u>			

ANNEXURE - E CAPITAL GAINS (See Note 15)

	Particulars	Code	Amount (Rupses)
Capi Capi	tal gains relating to short-term tal assets	551	
Less	: Amount exempt under section 54, 54B or 54D	552	
	emount carried to part (a) of 5 in Part I	151	
	cal gains relating to capital assets than short-term capital assets	555	
Less	Amount exampt under section 53, 54, 548, 540, 54E, 54F or 115F	556	
y Sala	nce:	557	
Add:	Amount deemed to be income chargeablunder the head "Capital gains" - section 54E(2), 54F(2), 54F(3) or 115F(2)	558	
	emount carried to part (b) of item 5	*X* , ; ; ,	

ANNEXURE F

STATEMENT OF PARTICULARS REGARDING COMPUTATION OF TAX LIABILITY AND OTHER PARTICULARS

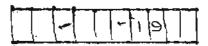
1. In case of an individual, state whather a citizen of India

In case of individual and HUF, please state whether liable for wealth-tax.

- 3. If the ensuer of item 2 is "Yes", has a return of wealth been furnished and if so the date thereof.
- 4. In the case of non-resident Indian, please state whether any part of the income is to be taxed in accordance with the provisions of Chapter XIIN of the Income-tax Act. (If yes, please file the details in a separate sheet.)
- 5. Has any double taxation relief been claimed:
 - (i) under section 90
 - (ii) under section 91
 - State whether a manufacturing concern
- State whether a trading concern
- 8. Please indicate the principal product manufactured or traded.

Yes/No

Yes/No



Yes/No

Yes/No

Yes/No

Yes/No

Yes/No

NOTES

1.	For indicating status please use the following cods numbers:-	3
	Individual	01
	Hindu undivided family (other than one mentioned below).	02
	Hindu undivided family which has at least one member with total income of the previous year exceeding Rs. 18,000/-	03
	Unregistered firm	04
	Registered firm (other than the one engaged in profession)	05
	Registered fire engaged in profession	06
	Association of persons	07
	Association of persons (trusts)	80
	Body of individuals	09
	Artificial juridical person	10
	Cooperative society	11
	Local authority	16

A statement showing computation of income alongwith particulars, statements and documents mantioned in the Notes below may be furnished with the return.

- In the case of a firm or association of persons or body of individuals, a statement showing the names and addresses of the partners (including minors admitted to the benefits of partnership)/members, their individual shares and inter se relationship, if any, may be furnished.
- A. In the case of a partner/member of a firm/AOP/BOI a statement showing the name and address of the firm; AOP/BOI and the names and addresses and individual shares of each partner/member may be furnished. In the case of a firm/AOP/BOI, a statement showing the names and addresses of the partners, their PAN and the ward/Distt where assessed may be furnished

- 5. In the case of a trustee of or guardian or agent for any other person or persons, statement showing the names and addresses of such other persons should be furnished separately along—with return.
- 6. If the assessee has paid during the previous year, rent, commission, royalty or brokerage or any annuity (not being annuity assessable under the head "salaries") exceeding one thousand rupees, separate statement (according to nature of payment) showing the names and addresses of the payees and the amounts paid should be furnished in a separate sheet alongwith return. If any payee is a non-resident it should be indicated whether tex has been deducted at source and paid to the credit of the Central Government or not. Also please attach statement containing names of persons and gross amounts in cases of sales and purchases exceeding 8.10,000 in value.
- 7. If the assesse is liable to deduct tax at source under section 192, 193, 194A, 194B, 194BB, 194C, 194D or 195, state whether the prescribed returns have been furnished to the concerned I.T.O. and indicate the date of furnishing.
- 8. In respect of salary, payment received in respect of any period of leave not availed of, bonus, wages, commission, fees, pension (including commuted value of pension) annuity and gratuity due, paid or allowed during the previous year and house rent allowance or other cash allowances/payments and perquisites to the extent these are not exempt from tax may be furnished.
- 7. In the case of an individual if any amount is received in the current year or in the earlier year as gratuity which has been

debentures and other securities to be given)(iv) The amount of tax deducted at source (v) Remarks, e.g. in the case of tax free security, enter the word "Tax free".

- 11. INCOME FROM HOUSE PROPERTY: General Particulars:
 (i) Location of the property, (ii) Annual municipal valuation, (iii) Amount for which the property might reasonably be expedted to let from year to year or whether the property is let and annual rent received or receivable exceeds the said amount. (iv) If one or more of such properti are in the occupation of the owner mention may be made specifically in respect of location of the property in respect of which the assesse desires that the annual value be taken at 'nil' in accordance with the provisions of section 23(2) of the Income-tax Act. (v) The details in respect of location and the annual value of all other properties in occupation of the owner.
- 12. In respect of income from business or profession, the following details may be furnished:-
 - A. General Particulars:-
 - (i) Name in which business or profession is carried on;
 - (ii) Address of principal place of business or profession;
 - (iii) Names and addresses of branches;
 - (iv) Nature of business or profession;
 - (v) Method of accounting: mercantile/cash/mixed;
 - (vi) Method of stock valuation.
 - B. Particulars in respect of depreciation allowance, investment allowance and investment deposit account:

(i) Description of assets (in respect of building, indicate whether the building is taken on lease or is owned by the
assessee); (ii) Written down value of existing assets; (iii) Actual cost of assets acquired during the previous
year; (iv) Capital expenditure on additions or alterations; (v) Pariod of user (only where return relates to assessment
year 1969-70 or any earlier years); (vi) Amount of moneys payable and scrap value in respect of assets sold, discarded, demolished or destroyed;
(vii) Amount on which depreciation is allowable /-Total of items (ii) to (iv) exclusive of amounts relating to assets referred to in item (vi) 7;
(viii) Rate of depreciation; (ix) Total number of days worked (to be furnished only if extra shift allowance is claimed;)
(x) Total number of days worked - double shift and triple shift (to be furnished only if extra shift allowance is
claimed); (xi) Depreciation claimed: (a) initial depreciation, (b) normal depreciation (including extra depreciation for
approved hotels,) (c) additional depreclation, (d) extra shift allowance - double shift and triple shift; (xii) Total depreciation;
<pre>(xiii) Investment allowance claimed (also indicate rate); (xiv) Deduction on account of investment deposit account specifying the dates and amount of deposits;</pre>
(xv) Remarks (indicate the amount of initial depreciation, investment allowance or development rebate allowed in respect of asset in an earlier year).

C. In item 11 of Annexure D, please indicate the deductions claimed under the following provisions (Please use codes)

	Provision	Section	Code
(i)	Rehabilitation allowance	338	462
(ii)	Expenditure on acquisition of patent rights or copyrights	35A	449
(iii)	Expenditure on know-how	35 AB	463
(iv)	Bonus to employees	36(1)(ii)	468
(v)	Interest on boswowed capital	36(1)(111)	469
(vi)	Bad debts	36(1)(vii)	475
(vii)	Expenditure on :-		
	(a) advertisement.	37	482

(b) travelling

a 37

483

- 13. DOCUMENTS/INFORMATION MATERIAL TO COMPUTATION OF INCOME.
 - I. Statement giving particulars of income to which the provisions of Chapter XII_A apply
 - II. If regular books of account are maintained, copies of -
 - (a) manufacturing account, trading account, profit and loss account or income and expenditure account or any other similar account and
 - (b) in the case of -
 - (i) a proprietary business or profession, the personal account of the proprietor;
 - (ii) a firm, association of parsons or body of individuals, personal account of the partners or members:
 - (iii) a partner or member of a firm, association of persons or body of individuals, his personal account in the firm, association of persons or body of individuals.
 - (c) where the accounts of the assessee have been audited, copies of the audited profit and loss account and balance sheet and the auditor's report.
 - III. If regular books of account are not maintained, attach a statement indicating the amounts of turnover or gross receipts, gross profits, expenses and net profit of the business or profession and the basis on which such amounts have been computed and disclosing the amounts of the total sundry debtors, sundry creditors, stock-in-trade and cash balance as at the end of the previous year.
 - IV. (1) If the accounts are audited under section 44AB the report of such audit together with the requisite particulars should be attached.
 - (ii) In case the assessee has claimed deduction under section 80HHC in respect of profits retained for export business the report of accountant relating to the deduction together with the requisite particulars should be attached.
 - (iii) In case the assesse has claimed deduction under section 32AB report of the accountant in respect of deduction shall be furnished.

- V. Additional information to be furnished by assessees engaged in contract work:
 - (a) If the value of materials supplied by the person with whom the contract was made or the amount of security deposit (out of the payment due for work done) retained by him has not been included in the gross receipts shown, please attach a statement showing the value of materials and the amount of security deposit.
 - (b) Please attach a statement indicating as to whether information regarding building or supply contracts has been furnished to the Income-tax Officer concerned under section 285 %.
- VI. Additional information to be furnished by producers of cinematograph films: please indicate whether the statement of payments to persons engaged in the production of cinematograph films has been delivered to the Income-tex Officer concerned under section 2858.
- VII. Particulars of any provision/reserve/other expenditure which is not allowable under sections 28 to 44C.
- 14. In the case of a dealer, broker, agent or any other parson, concerned in the management of a stock or commodity exchange, he should furnish a Stocker of the names and addresses of all persons to whom he or the exchange has paid in the previous year any sum or aggregate sums:
 - (a) in excess of Rs.2,000/- by way of "difference",
 - (b) in excess of Rs.10,000/- in connection with the transfer, whether by way of a sale, exchange or denerwise of assets, or on whose behalf or from whom he or the exchange has received any sum together with carticulars (emount, date, etc. of such payments and receipts.)
- 15. CAPITAL GAINS: General Particulars:
- (i) The description of assets, (ii) Date of acquisition, (iii) Date of transfer, (iv) Name and address of the transferes (Please indicate relationship of connection,

families, separate statement may be attached containing the details of items of expenditure and investment each exceeding %.10,000/- (other than expenditure incurred and investments made for earning the income).

FORM	80.3	

RETURN OF INCOME

ILCO.	E TAX
ACT,	1961

E 12(1) (iii) For assesses (other than companies and those deriving income from property held for charitable or religious purposes claiming exemption under section 11) whose total income toes not include "Profits and gains of business or profession". All Parts and Annexures must be filled in. If any Part or Annexure does not apply please mention "Not applicable"/

Resident/Non-resident/Tot ordinarily resident (Use the following codes: Resident-Ol, Ron-resident-O2, Not

please state the receipt number and

response to a notice under section 148 this is a return furnished under section

139(4B) in respect of a political party this is a return furnished in support of

a claim for refund under section 237 this return has been furnished within

<u>ordinarily resident-03)</u>

previous return.

(1v)

(v)

(ii) this is a revised return. If so,

the date of furnishing the

(iii) this is a return furnished in

FOR	USE IN	INCOME
TAX	OFFICE	

Ward/Ci	rcle_	
Receipt	No.	

Date of receipt:

YesMo

Yes∕No

Yes/No

Yes∕No

Receipt Ho.

Month

Name in block letters	Permanent Account No
Office address in block letters Telephone No.	Assessment year
Residential address in bhock letters	Frevious year(s) ending on
Status (Uge Code see Note 1)	
State whether: - (i) Resident/Non-resident/Tet ordinarily	

PART - I

STATEMENT OF TOTAL INCOME INCLUDING INCOME OF OTHER PERSONS INCLUDING IN ASSESSEE'S TOTAL INCOME AND NET AGRICULTURAL INCOME.

	AGRICULTURA INCOME.	į		
	HEAD OF INCOME		CODE	(INCOME/LOSS (Rupees)(If ni write "NIL")
1.	SALARIUS (See Annexure A and & notes 5 and 6)		110	
2.	INTEREST ON SECURITIES (See Note 7)		120	
3.	INCOME FROM HOUSE PROPERTIES (See Arinexure B and Note 8)		130	
4.	CAPITAL GAINS * See Annexure C and Note 9/			
	(a) Relating to short-term capital assets		151	
	(b) Relating to other capital assets			
	(i) Lands or buildings or any rights therein		152	
	(ii) Gold, bullion, jewellery	-	154	
	(iii) Other assats		153 .	
5.	INCOME FROM OTHER SCURCES (See Note 10) (a) Winnings from any lottery, horse race etc. (Section 11598)		164	
	(b) Dividend		161	
	(c) Interest		162 .	
	(d) Other 1tems		169	
	Total		160	
6.	Aggregate of items 1 to 5		100	
7.	Deduct: Unabsorted depreciation cllowance brought forward from earlier years relating to machinery, plant or furniture or building let		210	

	CODE	Amount
11. HET ACRICULTURAL INCOME	580	
12. Income included in items 1 to 5 being income Erising to spouse/minor child/son's wife/sones minor child or any other person as referred to in Chapter V of the	191	

PART - II DETECTIONS UNDER CHAPPIN VIA

Please attach audit report/certificates, wherever required by or under the 4ct, in respect of the following deductions/

	respect of the follow	. TIE GE	· ^ ^	1		
	Particulars	Sec- tion	Code	avalifying emount. Ra	Coće	Amount of deduction(#
1.	Payment made to Life Insurance Corporation etc.	ಾಂ		(Kupees)		(Kupeer)
	(i) Life Insurance Premium	E.G	031		23.7	
	(11) Provident Fund (111)Others (please syecify)		032 039		232 232	
<u>g. </u>	investment in certain new shares	8000	035		235	
3.	Premium paid to GIC for medical insurance	80D	036		236	
4.	Donations to certain funds, charitable institutions, etc.	80G	042		242	
5.	Rent paid for furni- shed/unfurnished residential accommo- dation	80GG	043		243	
6.	Denation for scienti- fic research, rural development	80GGA	048		248	
7.	Divident, interest income etc.	EDL TOB				
	(i) Interest on securities		063	1	063	
	(ii) Dividend		064		264	
	(iii) Divident on units		035		208	
	(iv) Dank Interest	:	000		ଅଟର,	·
	(v) Others (please specify)		069	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	269	
8.	Rethrenicion Inch centain Foreign sources in the core of Paciessons, weachers, etc	LOR	7077		2.77	
9.	Renuncustion nocci- wed for semuloss nemiored outside lucia	00000	0;1		501	
10.	រៀមក្រុមប្រជា ធ ខ្ ងក់ទៅក្រៀ គួលដំបឹង	205	0.7		252	
II.	Out of total finders of twicely being or nigrically bendion- profession to come	200	073		200	
17.	(Ther to better, in eng (Cive the freeile)		0.7		\$10	1
15.	Total amount of focu- otions carry , to			- • 	200	1

PART - III

STATEMENT OF TAXES

		Code	·	Amoun	
1.	TAX ON TOTAL INCOME	310			
2.	PREFAIR TAXES	Code	Date of	payment	Amount fair (Rupees)
*	Tax deducted at source (attach certificates)				
	(i) Salaries	3/1	<u> </u>		
	(ii) Interest on securities	342	! 		
	(iii) Other interest	343	1		
	(iv) Dividends	344			,
	(v) Any other item (Please specify)	349			
	TCTAL	340		1	
√3.	Advance Tax Paid (Attach challans)	·			
	(i) 1st Instalment	351		,	
	(ii) 2nd Instalment	352			
	(iii)3rd Instalment	3 53			
4.	Tax on self-assessment (Attach chellan)	333	 		
5.	Other pre-paid tax, if any (please specify and furnish proof)	339			
₹,	Total of items 2 to 5	330			1.
7.	Tax payable or refund- able (Item 1 minus item 6 - If item 6 is more than item 1, put a minus sign to indi- cate refund due)	360			
-	Tatio of filing of strestimates of advance t	to bt or	Co	â Dis	te
	(i) Form No.284/Tate under section 21		3	5	1]-[19]]

WOTEN STRIKE

		VERTETORITON	
*: t m i	ion gi panyi: ncome elate	(name in full and in block leaughter/wife of that to the best of my knowledge a ven in this return and the annexurant is correct and complete and the and other particulars shown thereing to the previous year(s) relevant to	, solemnly and belief, the informates and statements account the amount of total are truly stated and
*	I fur	ther solemnly declare that ouring the	pe said previous year(s)
	(a)	no other income accrued or arose to me from any asset held in my name other person;	
	(b)	there is no other income, including person, in respect of which I am of the Income-tax Act, 1961.	Income of any other hargeable to top under
*	· I fu	rther solemnly declare that during	the said previous year(s
	(a)	no other income accrued or arose to *the person for and on whose behalf furnished /the person in respect of I am assessable from any asset held person for and on whose behalf this the name of the person in respect I am assessable, or in the name of	preturn is furnished/ of whose total income
	(b)	there is no other income, including person in respect of which the said to tax under the Income-tax Act, 19	🖟 person i s chargeable 🦠
	as .	ther declare that I am making this condition (designation) this return and verify it.	return in my capacity that I am competent to
Place		**	Signature
Da te		,	
	Stri	ke out whichever is not applicable.	

^{**} Before signing the declaration the signatory should satisfy himself that this return and the accompaning annexures and statements are correct and complete in all respects. Any person making a false statement in this return or the accompanying annexares or statements shall be liable to prosecution under section 277 of the Incompetax Act, 1961 and on conviction be punishable under that section with rigorous imprisonment and fine.

ANNEXURE - B
INCOME FROM HOUSE PROPERTY

Particulars	Cone	Amount (Rupe
Net chargeable in come from self- occupied property (See Note 8)	131	
2. Net chargeable income from other properties	132	
3. Total net chargeable income carried to item 3 in Part I	130	ġ [*]
ANN EXURE - C		
CAPITA GAINS (See Note - 9)		
Particulars	Code	Amount (Rup)
Capital gains relating to short-term capital assets	551	
Less: Amount exempt under section 54, 54Bor 54D.	552	
Net amount carried to part (a) of . item 4 in Part I	151	
Capital gains relating to capital assets other than short-term capital assets	555	
Lets. Amount exempt under section 53, 54, 54B,/54E, 54F or 115F	556	
Balance:	557	
Add: Amount deemed to be income chargeable under the head "Capital gains" - section 54E(2), 54F(2), 54F(3) or	558	

<u>/</u>54D,

of item 4 in Part I

ANNEXURE - D

STATEMENT OF PARTICULARS REGARDING CONTUTATION OF TAX LIABILITY AND OTHER PARTICULARS

1. In the case of an individual -	
(i) state whether a citizen of India	Yes/No
(ii) if a member of VIF whether such HUF is having income chargeable to tax (If yes, please state the name and address of the family).	Yes/No
2. whether assessed to wealth-tax?	Yes∕No
(If yes, please specify the date and receipt no. of the return filed).	
one the term of th	Wes/No
Control of the contro	
Mas any double taxation relief been claimed:	Yes/Wo
(i) Under section 90	Yes/No

Yes∧o

(ii) under section 91

3.

NOTES

 For indicating the status, please use the following code numbers:-

Individual .. 01

Hindu undivided family .. 02 (Other than mentioned below)

Hindu undivided family .. 03 which has at least one member with total income of the previous year exceeding R.18,000

Unregistered firm .. 04

Registered firm(other . 05 than the one engaged in profession)

Registered firm enga- .. 06 ged in profession

Association of .. 07 persons (AOP)

Body of individuals .. 09

Artificial judical .. 10 person

Cooperative society .. 11

Local authority .. 16

- 2. A statement showing computation of income under each head of income along with particulars, statements and documents mentioned in the Notes below may be furnished with the return of income.
- 3. In case of an association of persons body of individuals, a statement showing the names and addresses of members and their individual shares and inter-se relationship, if any, may be furnished.
- 4. In the case of a trustee of or guardien or agent for any other person or persons a statement showing the names and addresses of such other persons should be furnished.
- In respect of selary income, particulars of salary including arrears or advance of salary,

- 7. INTEREST ON SOCIATTIES: General particulars:(i) Particulars of the securities, (ii) Face value
 (iii) Gross amount of interest due or received
 during the year (give details regarding the
 Government securities) (iv) Amount of tax deducted
 at source (v) Remarks, e.g., in the case of a taxfree security, enter the word "Tax-free".
- General Particulars:
 8. INCOME FROM HOUSE PROPERTY:/(i) Location of the property (ii) Annual municipal valuation (iii) Amount for which the property might reasonably be expected to let from year to year or whether the property is let and annual rent received or receivable exceeds the said amount (iv) If one or more of such properties are in the occupation of the owner mention may be made specifically in respect of location of the property in respect of which the assessee desires that the annual value be taken at init, in accordance with the provisions of section 25(2) of the Incometax Act (v) The details in respect of location and the annual values of all other properties in occupation of the owner.
- 9. CAPITAL GAINS: (i) Description of the assets transferred (ii) in the case of immovable assets location thereof (iii) Date of acquisition of such assets (iv) The date of transfer, (v) Name and address of the transferee indicating relationship or connection, if any, with the assessee.
- 10. DIVIDEND INCOME: Statement of dividends received
 (i) Name of the company (ii) Number of shares
 (iii) Gross amount of dividend (iv) Tax deducted
 at source.
- ll. In the case of individuals and Hindu undivided families attach a statement containing details of items of expenditure and investments each exceeding Es.10,000 (other than expenditure incurred and investment made for earning the income).

FORM NO.3A	FOR USE IN INCOME-
RETURN OF INCOME	THA BIFILE
(For assesses including companies	Ward/Circle_
claiming exemption under section 11.	Receipt No.
INCOME-TAX filled in. If any Part or Annexure	Date of
AGT, 1961 does not apply, please mention RULE 12(1) "Not applicable.")	Receipt
26(c)	
Name inblock letters	Permanent Account No.
Office address in block letters	Assassment year
Telephone No.	
Residential address in block letters	Previous year(s)
	ending on
Telephone No.	19
STATUS (Use code See Note 1)	
State whether:	
(i) Resident/Non-resident/Not ordinartly	
resident (Use the following codes: Resident-01, Non-resident-02, Not	
inarily resident - 03)	9
(ii) dis is a revised ratura. If so, please	Yes/No.
state the receipt number and the date of furnishing the previous return(s).	Receipt No.
	- 119
(iii) this is a return furnished in response to a notice under section 148.	Yes/No
(iv) this return includes a share in profits	Yas/No
of a firm.	
(v) This is a return furnished in support of	Yas/No
a claim of refund under section 237	_
(vi) this return has been furnished within the	Yes/No
statutory time limit. If the ensuer is in negative please state whether application	
Form No.6 was furnished.	- - - - - - - - - -
	مردود بر والمسلم عدمًا فيها أن أن المدورودوسية المرورية المرورية المرورية المرورية المرورية المراورية المراورية
(vii) Mave you been essessed to tax in any earlier assessment year	Yas/No
viii) case of a firm, date of furnishing Form No.11/114/12 (Striker out whichever	11-11-11-11
is not applicable).	
	1 7

		i	
	HEAD OF INCOME	CODE	<pre>INCOME/LOSS(Rupees) (If nil, write 'Nil')</pre>
	BALANCE (Item 8 minus item 9)	202	
1.	Add: (i) Income chargeable under section 11(8)	203	
	i) Income chargeable under section 11(3)	204	
	(iii) Income in respect of which exempunder section 11 is not available by reason of the provisions of section 13	tion 205	
12.	GROSS TOTAL INCOME (Item 10 plus item	11) 220	
13.	Less: Deductions under Chapter VIA (Part II)	200	
14.	TOTAL INCOME (as rounded of to be nearest multi ple of ten rupees - section 288A)(item 12 minus item 13) (a) in figures	300	
,	(b) in words	×××	,
15.	*GRICULTURAL INCOME	5 80	· · · · · · · · · · · · · · · · · · ·
	TT TOAG		

PART II DEDUCTIONS UNDER CHAPTER VIA

(Please attach audit report/certificates wherever required by or under the Act in respect of the following deductions)

	Particulars	Section	Code	Qualiffing amount (rupees)	Code	Amount of deduction (Rupees)
f	Donations to certain Punds, charitable insti- tutions, etc.	908	042		242	
	Profits and gains from perly established indu- al undertakings or notel business in backwar areas.	вонн .	044		244	
. 4	ofits and gains from ly established small- scale industrial under- takings in certain areas.	80HH A	045		245	
	Profits derived from axports.	80BHC	047		247	

	.					
Lulars	Section	Code	Qualifyi amount Rupees	ng	Code	Amount of dedu- ction. Rupees.
i. Profits and gains from newly astablished industrial undertakings, ship or hetel business.	801	05) 081	• • • • • • •		251	
i. Long-term capital gains in the case of assessees other than companies -	807	082		· · · · · · · · · · · · · · · · · · ·	282	
(i) Lands and buildings or any rights therein.						
(ii) Gold, bullion or jewellery						
(iii)Other assets.						
. Other deductions, if any (Give details)		089	· .	-	289	
Total amount of deductions taken to item 13 in Part I					200	
PART	III	. <u>.</u>		-		

PART III STATEMENT OF TAXES

		Code		•	Amount (Rupeas)
•	TAX ON TOTAL INCOME (Attach a statement chowing the computation on total income)				•
	PRE-ASSESSMENT TAXES	Code	Dete of Paymant		Amount paid(Rupees)
•	TAX DEDUCTED AT SOURCE (Attach cartificates)			1	
	interest on securities	342	ĺ .		•
	2. Other interest	343			•
	3. Dividends	344	}		•
	4. Any other income (Please specify)	349	**		

				Code	Date of	pay	ment	Amount pai Rupses	d
3.	(i) Ist (ii) 2nd	TAX challans) Instalment Instalment Instalment		351 352 353					
4.		elf-essessment challan)		333	 				·
5.	Other pr (Pleasa proof)	epaid tax, if a specify and fur	ny . nish	339		The second second second second			·
î ,	Total of	items 2 to 5	-	330				· .	
1.	(Item 1	ble or refund deminus item 6.4f then item 1, puign to indicate due)	item 6 t a	360					
۱.	of costin	filing statemen	t tax.	Code		1	Dat	· :8	
		orm No.28A/Data order under sect		355			1-	- 119	
	(ii) ' F	orm No.29 - Fir	et time	356	`• .	- Mar -		19	
		form No.29 - Sec		357 358		المراد المستقدية والمتداد			

PART IV

PARTICULARSOF INCOME CLAIMED TO BE EXEMPT FROM TAX AND NOT INCLUDED IN PART I

PARTICULARS Amount Reason why not taxable Rupess

VERIFICATION

Ι,	#s on/ # Hand X & X X
	(name in fdbl and in block letters) -
daughter/	wife of Shri,, solemnly hat to the best of my knowledge and belief, the information
Declare t	hat to the best of my knowledge and belief, the information
	this return and the annexures and statements accompanying it to and complete and that the amount of total income and other
	rs shown therein are truly stated and relate to the previous
	relevant to the assessment year 19 - 19 .
I further	solemnly declare that during the said previous year(s) -
(a)	no other income accrued or acose to or was received by me from any asset held in mame;
(b)	there is no other income, including income of any other
	person, in respect of which I am chargeable to tax
•	under the Income-tax Act, 1961.
*I furthe	r solemnly declare that during the said previous year(s) -
(a)	no other income accrued or aross to or was received by
•	*the person for end on whose behalf this return is furnished/from any asset held in the neme of the person
	for and on whose behalf this return is furnished or * in
	the name of any other person;
(b)	
	person, in respect of which the person for and on whose
	behalf this return is furnished is chargeable to tax
	under the Income-tax Act, 1961.
	declare that I am making this return in my capacity as and that I am competent to make this return
des and verif	y it.
Date	
Place	**(Signatura)

*Strike out whichever is not applicable.

Before signing the declaration the signatory should satisfy himself that this report and the accompanying ennexures and statements are correct and complete in all respects. Any person making a false statement in this return or the accompanying annexures or or statements shall be liable to prosecution under section 277 of the Income-tex Act, 1961 and on conviction be punishable under that section with rigorous imprisonment and with fine.

ANNEXURE -- A

PROFITS AND GAINS OF BUSINESS OR PROFESSION

1. SHARE FROM A FIRM OR ASSOCIATION	DF PERSO	NS OR BODY OF IN	IDIVIDUALS
Particulars	Code	Business(Other than specula- tion) and profession (Rupses)	Speculation Business (Rupees)
A. Registered firms			
1. Amount of share in profit/ loss	531	534	• • • •
 Deduct (Add, if the above figure is a loss) Expenses claimed (Give details) 	532	535	
3. Net profit/loss, carried to items 3(4) in Part I	53 3	536	
B. Unregistered firm/sesociation of persons/Bodies of individual	s		
Amount of share in profit/	541	544	
Deduct(Add if the above figure is a loss) Expenses claimed (Give details).	542	545	•
3. Net ofofit/loss carried to item 3(b) in Part I	543	546	•

2. In the case of a firm additional information should be furnished in the following format:-

S.No. ITO Asses-	of Partnara	o.f	of profit	Interest peid to Partners	paid	Pertner⁄
1	,	, , , , , , , , , , , , , , , , , , , ,	I	1		. ;
r. I	. 1			· '		t

ANNEXURE 8

AMOUNT DEDUCTED IN COMPUTING INCOME FROM PROFITS AND GAINS OF BUSINESS OR PROFESSION

	+	0-0-p	~~~~
Particulars	Secti	on Code	Amount (Rupees)
1. Depreciation	32	430	
2. Invastment allowance	324	441	
 Investment deposit account (attach certificate) 	321	8 456	
4. Development allowance	33	448	·
5. Tea Development Account	. 33	B 457	
6. Expenditure on scientific research	35	442	
 7. Payment to associations and institutions (a) for carrying out rural devalopment	350	CA 444	
(b) for carrying out programmes for conservation of natural resources	350	CB 445	
8. Pritisation of preliminary expenses	350	452	
9. Expanditure on prospecting for certain minerals	356	458	. '
10. Entertainment expenses	. 37	459	
11. Other deductions (See Note 8C)			
			<u>*</u>

ANNEXURE C CAPITAL GAINS

(See Note 10)

Particula re	Code	Amount (Rupeas)
	·┝╌╍╬╌╾╻╾	,-,-,-,-,-,-,-,-,-,-
Capital gains relating to short-term capital essets	551	
Less: Amount exempt under Section 54, 548 or 540	552	
	·┢╍╺╬╺╼╸╌	
Net amount carried to part (a) of item 4 in Part I	151	,
Capital gains relating to capital assets other than short-term capital assets.	555	
Less: Amount exempt under section 53, 54 of 54B, 54D, 54E or 54F.	556	
	• - • • - • -	
Net emount carried to part (b) of item in part I		
<u></u>		

ANNEXU RE-D

Statement showing the investment of all funds of the trust or institution as on the last day of the previous year.

Part A - Investments held at any time during the provious year(s) in concern in which persons referred to in section 13(3) have a substantial interest.

	•				
SI. No.	ame end address of the concern	Where the concern is a company, No. and class of shares held	Nominal value of the investment	Income from the investment	Whather the amount in col. 4 exceeds 5 per cent of the capital of the concern during the previous year say YES / NO
1	2	3	4	5	6
THE THE PARTY OF					
Total					
SI .No.	,	other investme		e last day of	the previous year(s)
<i>0.</i>	the cor			class of share	
1.	2.		3.		4.
		•			
	-	; To	tal		

- 12 -

TATEMENT OF PARTICULARS REGARDING THE AUTHOR(S)/FOUNDER(S)/TRUSTEE(S)/MANAGER(S), ETC., OF THE TRUST OR INSTITUTION

Name(s) of author(s)/Pounder(s)/and address(es), if slive
Date on which the trust was created or institution established
Name (s) of the person(s) who wes/were trustee(s)/manager(s) during the previous year(s)
Name(s) of the person(s) who has/have be made substantial contribution to the trust/institution
Name(s) of relative(s) of author(s), founder(s), trustee(s), manager(s), and substantial contributor (s) and where any such author, founder trustee, manager or substantial contributor is a Hindu undivided family, also than ames of the members of the family and their relatives
•

NOTES For indicating the status, please use t code numbers:	he	following
Individual	~	01
Hindu undivided family (other than than one mentioned below)	-	02
Hindu undivided family which has at least one member with total income of the previous year exceeding Rs.18,000/-	-	03
Unregistered firm	-	04
Registered firm (other than the one engaged in profession)		05
Registered firm engaged in profession	4	06
Association of persons	4	07
Association of persons (trusts)	-	08
Body of individuals	4	09
Artificial juridical person	4	10
Cooperative Society	4	11
A domestic company in which public are substantially interested	<u>]</u>	12
A domestic company which is not a company in which the public are substantially interested and which is not a trading company or an investment company.		13
A domestic company which is a trading company or an investment company and is also a company in which the public are not substantially interested.		14
A company other than a domestic company	-	15
Local authority.	<u> </u>	16

smatement showing computation of income under each head of income along with particulars, statements and documents mentioned in the Notes below may be furnished with the return of income.

- 3. In the case of partner/member of a firm/ADP/BOI statement showing the name and address of the firm/ADP/BOI and the names, addresses and individual shares of each partner/member may be furnished along with return.
- in the case of a trustee of or guardian or agen∜ for any other erson or persons, statement showing the nemes And addresses of such other persons may be filed along with return.
- SMX INGRESSXER If the assesses has paid during the gravious year rent, commission, royalty or any annuity (not being annuity assessable under the head "Salaries") exceeding one thousand rupees separate statement. (according to max nature of payment) showing the names and addresses of the payer and the amounts paid should be furnished with the return. If any payer is a non-resident it should be indicated whether tex has been deducted at source and paid to the credit of the Central Government or not.
- 6. INTEREST ON SECURITIES: General Particulars.
 - Particulars of securities:
 - (ii) face value:
 - (iii) Gross amount of interest due or received Muring the year (give separate details regarding Government securities and debentures and other securities):
 - (iv) Amount of tax deducted at source; Remarks, e.g. in the case of tax-free security enter the word "Tex-free".
- INCOME FROM HOUSE PROPERTY:
 - The location of the property;
 - (ii) The annual municipal valuation of the property;
 - (iii) In respect of self-occupied property for which the assesses desires that the annual value should be taken at mil in accordance with the provisions of section section 23(2). details in respect of location of the property should be furnished:
 - In respect of any other self-occupied property the (iv) location of such property and its annual municipal valueation should be furnished separately in the statement.
- PROFITS AND GAINS OF BUSINESS OR PROFESSION
 - A. General particulers.
 - Neme in which business or profession is derried on; Address of principal place of business or profession:
 - (iii) Names and addresses of branches; Nature of business or profession; iv) νĬ Method of accounting, state whether mercantile/ cash/mixed:
 - (vi) Method of stock valuation.

Particulars in respect of depreciation ellowance and investment mallowance:

(i) Description of essets (in respect of building, indicate whether the building is taken on lease or is owned by the assesses:

(ii)Written down value of existing assets;

(iii) Actual cost of assets acquirad during the pravious year:

Capital expenditure on additions or alterations: iv)

(v) Period of user (only where return relates to assessment year 1969-70 or any earlier year); Amount of moneys payable and acrap value in respect of

assets sold, discarded, demolished or destroyed;

(vii) Amount on which depreciation is allowable (-Total of items (ii) to (iv) exclusive of amounts relating to assets referred . . . to in item (vi)/

(viii)Rate of depreciation;

Total number of days worked (to be furnished only if extra shift allowance is claimed);

Total number of days worked-double shift and triple shift (to be furnished only if extra shift allowence is claimed);

Depreciation claimed - (a) initial depreciation, magrawad AMXMINAX(b) normal depreciation (including extra depreciation for approved hotels), (c) additional depreciation, (d) extra shift allowance - double shift and triple shift;

(xii) Total depreciation;

(xiii)Investment allowance claimed (also indicate rate).

(xiv) Investment Deposit Account:

- Remarks (indicate the amount of initial depreciation investment allowence or development rebate allowed in respect of the esset in an earlier year).
- Co. In item 11 of Annexure 8, please indicate the deductions claimed under the following provisions (Please use codes)

Provision	Section	Codes
 (i) Rehabilitation allowance (ii) Expenditure on acquisition of patant rights or copyrights 	338 35 A	462 449
(iii) Expenditure on know-how (iv) Bonus to employees (v) Interest on borrowed capital (vi) Bad debts (vii) Provisions for bad and doubtful debts in the case of banks etc. (viii) Empenditure on promotion of femily planning amongst employees	35 AB 36(*)(ii) 36(1)(iii) 36(1)(vii) 36(1)(viia) 36(1)(ix)	463 468 4 69 475 476
(ix) Expenditure on - (a) advertisements (b) travelling	37 37	482 483

DOCUMENTS/INFORMATION MATERIAL TO COMPUTATION OF INCOME

- A statement indicating the manner in which the aggregate amount of deduction has been restricted under section 80VVA should be attached.
- II. If regular books of account are maintained, attach copies of -
 - (a) manufacturing account, trading account, profit and loss account or income and expenditure account or any other similar account and balance sheet; if accounts have been audited, copies of audited accounts should be attached alongwith a copy of the auditor's report; if an audit of cost accounts of the company has been conducted under section 233B of the Companies Mat. 1956 (1 of 1956), a copy of the auditor's report and copies of personal accounts of the directors should also be attached:
 - (b) in the case of (i) a properietery business or profession, the personal account of the properiator; (ii) a firm, association of persons or body of individuals, personal accounts of the partners or members; (iii) a pertner or member of a firm, association of persons or body of individuals, his personal account in the firm, association of persons or body of individuals.
- If regular books of accounts are not maintained, attach a statement indicating the amounts of turnover or gross receipts, gross profits, expenses and net profit of the business or profession and the basis on which such amounts have been computed and disclosing the amounts of the total sundry debtors, sundry creditors, stock—in—trade and cash balance as at the end of the previous year.
- IV. (i) If the accounts are sudited under section 4488 the report of such audit together with the requisite particulars should be attached.
 - (ii)In the case the assessee has claimed deduction under section 80HHC in respect of profits derived from experts, the report of accountant relating to the deduction together with the requisits particulars should be attached.
 - (iii) In case the assessee has claimed deduction under section 32A8 report of the accountant in respect of deduction should be attached.

Additional information to be furnished by essesses engaged in contract work:-

- (a) If the value of materials supplied by the person with whom the contract was made, or the amount of security deposit (out of the payment due for work done) relained by him, has not been included in the gross receipts shown, please attach a statement showing the value of materials and the amount of security deposit.
- (b) Please attach a statement indicating as to whather information regarding building or supply contracts has been furnished to the Income—tax Officer concerned under section 285A.
- VI. Additional information to be funished by producers of cinematograph films: Please indicate whether the statement of payments to parsons engaged in the production of cinematograph films has been delivered to the Income-tax Officer concerned under section 2858.

VII. Particulars of any provision/other expenditure which is not allowable under sections 28 to 44D.

10 CAPITAL GAINS

General particulars

- (i) Description of asset; in case of immovable property, location thereof;
 - (ii) Data of acquisition;
- (iii) Data of transfer;
- (iv) Name and address of the transferee; indicate relationship or connection, if any, with the assessee.

11. DIVIDEND INCOME ...

Statement of dividends

- (i) Name of the company;
- (ii) Number of shares;
- (iii) Gross amount of dividends;
- (iv) Tax deducted at source. "

(V. D. Wakherker)

No. 7045 /F.No. 142/56/86-TPL